

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 71/TT/2017

Subject : Determination of transmission tariff for “400 kV Salem Pooling Station (Dharmapuri)-Salem 400 kV D/C Quad Line alongwith 765/400 kV Pooling Station at Salem (Dharmapuri) and Bay Extensions at Salem 400/220 kV existing Sub-station under Transmission System associated with Common System Associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area-Part-B in SR” for the 2014-19 tariff period.

Date of Hearing : 3.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power Transmission Corporation Ltd. Limited and 17 others

Parties present : Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Vallinayagam, Advocate, TANGEDCO
Shri R. Kathiravan, TANGECO
Ms. Indrakumari, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that instant petition is filed for grant of tariff for 400 kV Salem Pooling Station (Dharmapuri)-Salem 400 kV D/C Quad Line alongwith 765/400 kV Pooling Station at Salem (Dharmapuri) and Bay Extensions at Salem 400/220 kV existing Sub-station under Transmission System associated with Common System Associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area-Part-B in SR. He submitted that rejoinder to TANGEDCO's reply was filed vide affidavit dated 28.7.2017 and requested to grant tariff as prayed in the petition.

2. Learned counsel for TANGEDCO submitted that it has entered into PPA with Coastal Energen for 558 MWs and it has no agreement with Ind-Bharat and out of the



2000 MW of LTA quantum only 558 MW has been firmed up. Ind-Bharat has abandoned its project and Coastal Energen has filed Petition No.246/MP/2016 for relinquishment of LTA of 542 MW without any liability on it. Leaned counsel submitted that without the commissioning of the generation and the target beneficiaries, the instant transmission system will not serve any purpose and it will only add the financial burden to the existing DICs. He submitted that there is no upstream connectivity at 765 kV level and no target beneficiary at Salem Pooling Station and beyond making the instant assets redundant and uneconomical. He also submitted that the petitioner has taken up execution of the instant assets without ensuring that the requirements of Clause 22.7 of the Approval of Detailed Procedures of Central Transmission Utility, regarding firming up of the exact source of destination atleast three years before the intended date of availing, are fulfilled. TANGEDCO should not be penalized for the mistakes of the petitioner. The instant petition should be decided only after the disposal of Petition No. 246/MP/2016, where Coastal Energen's has sought relinquishment of 542 MW of LTA.

3. The Commission directed the petitioner to submit the year wise details of initial spares pertaining to the sub-station and transmission line by 31.8.2017.

4. The Commission directed the respondents to file their reply by 11.9.2017 and the petitioner to file rejoinder, if any, by 22.9.2017. The Commission directed the parties to comply with the directions within the specified timeline and further observed that no extension of time shall be granted.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

